[The Deputy Chairman]

- 3. Shri Gulam Haider Valimoh- I
- 4. Shri Y. Adinarayana Reddy
- 5. Shri Krishna Kant
- 6. Shri M. P. Shukla
- 7. Shri Hira Vallabha Tripathi
- 8. Shri M. H. Samuel
- 9. Shri B. T. Kemparaj
- Sardar Raghbir Singh Panjhazari
- 11. Shri Dahyabhai V. Patel
- 12. Shri N. K. Shejwalkar
- 13. Shri Balkrishna Gupta
- 14. Shri C. Achutha Menon
- 15. Shri G. P. Somasundar'am.

The motion was adopted.

THE FOREIGN MARRIAGE BILL, 1963

THE DEPUTY MINISTER IN THE MINISTRY OP LAW (SHRI MOHAMMAD YUNUS SALEEM): I beg to move:

"Whereas this House at its sitting held on the 18th November, 1965, adopted a motion that the Bill to make provision relating to marriages of citizens of India outside India, be referred to a Joint Committee of the Houses consisting of 45 members, 15 members from this House and 30 members from the Lok Sabha;

And Whereas this House appointed fifteen 'members from the House to the said Joint Committee;

And Whereas his House recommended that the Lok Sabha do join on the said Joint Committee and communicate to this House the names of members to b_e appointed by the Lok Sabha to the Joint Committee;

And Whei'e'as a message was thereafter transmitted to the Lok

Sabha on the 19th November, 1965, communicating to the Lok Sabha the adoption of the said motion by this House;

And whereas the Lok Sabha was dissolved on the 3rd March, 1967, before any action could be taken pursuant to the said message, and a new Lok Sabh'a was thereafter constituted;

Now therefore this House do resolve that the Bill to make provision relating to marriages of citizens of India outside India, be referred to a Joint Committee of the Houses consisting of 45 members, 15 members from this House, namely:

- 1. Shrimati Violet Alva
- 2. Shri Gaure Murahari
- 3. Shrimati Annapurna Devi Thimmareddy
- 4. Shri Banka Behary Das
- 5. Shrimati Usha Barthakur
- 6. Shri K. Damodaran
- 7. Shri A. C. Gilbert
- 8. Shri Syed Ahmad
- 9. Shri Om Mehta
- 10. Shri Pitamber Das
- 11. Shri Sunder Mani Patel
- 12. Shri Narayan Patra
- 13. Shri K. P. Mallikarjunudu
- 14. Shri B. S. Savnekar
- 15. Pandit Sham Sundar Naraini Tankha:

and 30 Members from the Lok Sabha;

That in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee:

That in other respects the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

That the Committee shall make a report to this House by the last day

of the first week of the next session; and

That this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee."

The question was proposed.

SHRI P. C. MITRA (Bihar): The j motion says that the Committee shall report by the last day of the first week of the next Session. Already the Lok Sabha has adjourned sine die and naturally it cannot appoint a Com- | mittee. As such, this date should be i changed to a l'ater date—say, to the next Budget Session.

SHRI JAISUKHLAL HATHI: He is right.

SHRI M. P. BHARGAVA: Make it 31st December or the last day of this year.

THE DEPUTY CHAIRMAN: We shall say 'by the 31st of December, 1968.'

THE DEPUTY CHAIRMAN: The question is:

"Whereas this House at its sitting held on the 18th November, 1965, adopted a motion that the Bill to make provision relating to marriages of citizens of India outside India, be referred to a Joint Committee of the Houses consisting of fortyfive Members, fifteen Members from this House and thirty Members from the Lok Sabha:

And whereas this House appointed fifteen members from this House to the said Joint Committee;

And whereas this House recommended that the Lok Sabha do join the said Joint Committee and communicate to this House the names of

Members to be appointed to the Lok Sabha to the Joint Committee;

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And whereas a message was thereafter transmitted to the Lok Sabha on the 19th November, 1965 communicating to the Lok Sabha the adoption of the said motion by this House;

And whereas the Lok Sabh'a was dissolved on the 3rd March, 1967, before any action could be taken pursuant to the said message, and a new Lok Sabha was thereafter constituted;

Now therefore this House do resolve that the Bill to make provision relating to marriages of citizens of India outside India be referred to a Joint Committee of the Houses consisting of forty-five Members, fifteen Members from this House, namely:

- 1. Shrimati Violet Alva
- 2. Shri G. Murahari
- 3. Shrimati Annapurna Devi Thimmareddy
- 4. Shri Banka Behary Das
- 5. Shrimati Usha Barthakur
- 6. Shri K. Damodaran
- 7. Shri A. C. Gilbert
- 8. Shri Syed Ahmad
- 9. Shri Om Mehta
- 10. Shri Pitambar Das
- 11. Shri Sundar Mani Patel
- 12. Shri N. Patra
- 13. Shri K. P. Mallikarjunudu
- 14. Shri B. S. Savnakar
- 15. Pandit S. S. N. Tankha:

and thirty Member, from the Lok Sabha;

That in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of Members of the Joint Committee;

That in other respects the Rules of Procedure of this House relating

[The Deputy Chairman] to Select Committees, shall apply with such variations and modifications as the Chairman may make;

That the Committee shall make a report to this House by the 31st of December, 1968.

That this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee."

The motion was adopted.

THE CENTRAL INDUSTRIAL SECURITY FORCE BILL, 1966—contd.

Clause 15 to 18 were added to the Bill.

THE DEPUTY CHAIRMAN: Mr. Chitta Basu's amendments to clauses 19 and 20 are negative amendments i and, therefore, they cannot be moved. 'There is no amendment to clause 21.

Clauses 19 to 21 were added to the Bill.

Clause 22—Power to make rules

SHRI CHITTA BASU: I move the following amendment: —

"That at page 9, *after* line 37, the followed be inserted, namely: —

'(gg) recognition of associations including trade unions of the officers and members of the Force;"

The question was proposed.

SHRI CHITTA BASU: Madam, this amendment is to clause 22 where there is provision for rule-making. In this rule-making provision, Madam, you will see there are many items for •which the rules will be prescribed, and my amendment suggests that there should $b_{\rm e}$ a rule made for the recognition of any association of the

Central Security Force. Madam, you know that even for the police personnel there are certain conditions under which an association of the police personnel is also recognised. But in this case, where I think a large number of personnel will be employed under the Central Industrial Security Force, there is no scope for them to form any association, and I also think that, if they form any association, that association will not be recognised. In this connection I want to draw your attention, Madam, to clause 19. And in clause 19 it has been laid down:

"The Police (Incitement t_0 Disaffection) Act, 1922, shall apply to supervisory officers and members of the Force as it applies to members of a police fol-ce."

Now you know, Madam, that during the whole course of discussion it was being said by the hon. Minister that this Central Security Bill was not to be ^{use}d as a police force. But yet they want to apply in this case also the Police (Incitement to Disaffection) Act, 1922. it means they want to convert it into 'a regular police force.

Again, Madam, you wil see that under clause 20 this Central Industrial Security Force has got no right to seek redress even under the Industrial Disputes Act or even under the Payment of Wags Act. It means they will have no benefit of the trade union movement, they will have got no protection under any act which protects the interests of the workers, or any working people. Therefore, my objection is this. Even when the recognition of an association of police personnel is already provided for, even for policemen, even when you claim that this Security Force is not a police force, even then there is no provision, there is no indication, that they can form any association. In a particular clause I have shown that there is n₀ guarantee for them, guarantee whether they will get pay-